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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.2109/2004

Tuesday, this the 31st day of August 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

Shri I.K. Sharma
S/o Shri B.M. Sharma
Aged about 53 years
R/o A-33, Dayanand Colony
And working as Scientist G with the respondents

(By Advocate: Shri S.S.Tiwari)

..Applicant

Versus

1. Union of India through
Secretary,
Dept. Of Information Technology
M/o Communication Information Technology
6, CGO Complex, Lodhi Road, New Delhi
2. Director (P&A)
Dept. Of Information Technology
M/o Communication Information Technology
6, CGO Complex, Lodhi Road, New Delhi

..Respondents

ORDER (ORAL)

Justice V.S. Aggarwal:

Learned counsel for applicant states that as for present, he may be permitted to withdraw the present application because, according to him, so far as the order passed by this Tribunal dated 27.4.2004 is concerned, the respondents have to consider the claim of the applicant pertaining to the period when he was ignored. Therefore, learned counsel states that if any adverse order is passed by the respondents, he would take recourse under the law and to that effect, he seeks permission.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

S. K. Naik
(S. K. Naik)
Member (A)

V. S. Aggarwal
(V. S. Aggarwal)
Chairman

/sunil/